

Blast of CRPF vehicle in Dantewada by naxalites

†*44. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of security lapses and negligence have come to light in the case of blasting off of a CRPF vehicle in Dantewada in the month of March by naxalites in which 7 jawans met an untimely death;

(b) the reasons for not getting satisfactory success despite steps having been taken for internal security of the country keeping in view the threat from naxalites; and

(c) the amount spent on curbing naxalism during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Every major incident of LWE violence including blasting off of a CRPF vehicle in Dantewada, Chhattisgarh on 30.03.2016 by Left Wing Extremists in which 7 jawans met an untimely death, is analysed to ascertain the facts of the case and to find out security lapses and negligence, if any. Lessons learnt are implemented to obviate further scope of loss of lives.

(b) The implementation of a multi-prolonged strategy of the Government has yielded results and consequently, the LWE violence levels have been declining since 2011, as given below:

Year	Incidents	Civilians killed	Security Forces killed
2010	2213	720	285
2011	1760	469	142
2012	1415	301	114
2013	1136	282	115
2014	1091	222	88
2015	1088	171	59
2016	355	73	27

(Upto 15th April)

(c) Ministry of Home Affairs has been implementing various schemes to deal with the Left Wing Extremism. They include Security Related Expenditure (SRE) scheme, scheme for Construction/Strengthening of Fortified Police Stations, Assistance to Naxal Management, Special Infrastructure scheme, Civic Action Programme and

† Original notice of the question was received in Hindi.

Media Plan. The details of funds released under these Schemes during last three years are as follows:—

(₹ in crore)

Year	Amount
2013-14	434.83
2014-15	406.73
2015-16	356.41

In addition, different Ministries/Departments and the LWE affected States are also implementing various developmental/flagship schemes pertaining to their respective Ministries in LWE affected areas.

Approval of tourism projects

*45. SHRI BHUPINDER SINGH: Will the Minister of TOURISM be pleased to state:

(a) the State-wise details of tourism projects approved during the last two years in the country including Odisha; and

(b) the State-wise steps taken or being taken to ensure the timely completion of various tourism projects in the country?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) State/UT-wise details of number of projects and amount sanctioned in the country including State of Odisha during last two years is given in the Statement (*See below*).

(b) The development, completion and promotion of tourism infrastructure projects are primarily the responsibility of the State Governments/Union Territory Administrations. The States/UTs have State Level Monitoring Committee (SLMC) which regularly reviews the progress of tourism infrastructure projects.

The Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) to State Governments/Union Territory Administrations for various tourism projects subject to availability of funds, *inter-se* priority, liquidation of pending utilization certificates against the funds released earlier and adherence to the relevant scheme guidelines.

The Ministry of Tourism monitors the physical progress of the projects through field inspections by the officers of the Ministry, and periodical review meetings with the State Government/Union Territory Administration officers.